

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)

ORIGINAL APPLICATION NO. 188 OF 2024 (SZ)

Muhammed Risham

...Applicant

Versus

District Collector, Kozhikode

....Respondents

**AFFIDAVIT FILED BY THE DISTRICT COLLECTOR, KOZHICODE/
1ST RESPONDENT**

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Dated at Chennai on this the 09th day of January, 2025.

for 
9/1/25

M/s. E.K. KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

①

BEFORE THE NATIONAL GREEN TRIBUNAL

CHENNAI

OA No : 188 / 2024

Muhammed Risham : Applicant

v

District Collector, Kozhikode : Respondent.

AFFIDAVIT FILED BY THE RESPONDENT DISTRICT COLLECTOR, KOZHICODE

I, Snehil Kumar Singh IAS, S/o. Pravendra Kumar, aged 31 years, residing at Collectors Residence, West Hill, Kozhikode do hereby solemnly declare and say as follows : -

1. That, I am the District Collector, Kozhikode, and look after this case and as such I am well acquainted with the facts and circumstances of the case.
2. That this affidavit is being affirmed in pursuance to the solemn Orders passed by the Hon'ble Tribunal dated 31.05.2024.
3. That M/s. Reliance BP Mobility Limited submitted application for setting petroleum retail outlet on land bearing survey number 198/4 in Naduvannur Village, Koyilandy Taluk, Kozhikode District. The copy of the application submitted by M/s. Reliance BP Mobility Limited vide letter number RBML/ DM/NOC/Perambra/21-22 /001 dated 07.07.2021 is placed below as **Exhibit R.1.**



District Collector
Kozhikode

4. That this respondent sought reports from the District Police Chief, Fire Force and Tahsildar to subscribe information towards issuing NOC for the proposed retail outlet. The Tahsildar, Koyilandy reported that there are no schools, petrol bunks, hospitals and railway canals located within a radial distance of 50 metres from the proposed petrol pump. Also NOC was received from Regional Fire Officer, Kozhikode and District Police Chief(rural), Kozhikode. As per letter no. LSGD/JD/KKD/494/2023-H2 dtd 22-06-2023 of Joint Director, LSGD, there is no approved master plan or detailed town planning project in Naduvannur Grama Panchayath at present.
5. That this respondent, vide letter no : DCKKD/6908/2021-D4 dated 01.06.2023 also sought and detailed report from the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode, in obedience to the directions in paras 69(i) and 69 (ii) of the Orders dated 23.12.2021 of the National Green Tribunal, Chennai in OA No : 138 of 2020 (SZ). Copy of the Letter no : DCKKD/6908/2021-D4 dated 01.06.2023 addressed to the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode, is placed below as **Exhibit R.2.**
6. That, consequently thereafter, Sri.Shekeen Imbichi Moidy, *Utharadath Padikkal House*, who was issued with the letter of intent by M/s. Reliance BP Mobility Limited, to commence BP retail outlet at Survey No : 198/4 in Naduvannur Village averred before the Hon'ble High Court of Kerala vide WP(c) 19348 of 2023 with the grievance that the 1st respondent, District Collector, Kozhikode, is not considering the application stating that there is a Circular issued by Kerala State Pollution Control Board dated 18.08.2020.
7. That the Hon'ble High Court of Kerala, in WP(c) 19348 of 2023, after hearing both sides and also considering the dictum laid down in *Reliance Industries and Others v. The Commissioner of Land Revenue and Others* (2007(2) KHC 346) disposed

Shekeen
District Collector

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WP(c)19348/2023 dated 20.06.2023 with following directions: "The 1st respondent is directed to consider Exh.P-2 application in the light of Exhibit p-4 judgment as expeditiously as possible, at any time, within one month from the date of receipt of a certified copy of this judgment".

8. That, the Hon'ble High Court of Kerala quoted WP(c)4837/2023 dated 16.03.2023 while delivering judgment in WP(c)19348 of 2023 dated 20.06.2023. The operational part of the judgment in WP(c) 4837 of 2023 read thus: "3. In my considered opinion, in so far as the no objection certificate to be issued by the District Collector is concerned, under Rule 144 of the Petroleum Rules, it is an independent decision to be taken by the District Collector irrespective of the consent to establish issued by the Pollution Control Board. The Pollution Control Board is a statutory entity which has to issue the consent for establishment by the parameters provided for it under the Environmental Protection Laws and Rules. 4. In that view of the matter, there will a direction to the first respondent to finalize exhibit p.2 application submitted by the Oil company independent of any establishment permit issued by the Pollution Control Board, at the earliest, and at any rate within one month from the date of receipt of a copy of this judgment. The copy of the judgments no : WP(c)4837 of 2023 dated 16.03.2023 and WP(c) 19348 of 2023 dated 20.06.2023 is placed below as **Exhibit R.3. & Exhibit R.4** respectively.
9. That, in obedience to the directions of the Hon'ble High Court of Kerala, in WP(c) 4837 of 2023 dated 16.03.2023 and WP(c)19348 of 2023 dated 20.06.2023, this respondent issued no-objection certificate dated 07.12.2023 in pursuance of Rule 144 of the Petroleum Rules, 2002, for the commencement of storage of Petroleum Products in the premises in survey number 198/4 in Naduvannur village of Koyilandy Taluk. The copy of the No objection certificate is placed below as **Exhibit R.5**.



District Collector
Kozhikode

VERIFICATION

I, Snehil Kumar Singh IAS, S/o. Pravendra Kumar, aged 31 years, residing at Collectors Residence, Westhill, Kozhikode do hereby solemnly declare and say as follows :

1. That, I am the District Collector, Kozhikode, and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 9 of this affidavit are my information derived from the records available in the Office of the District Collector, Kozhikode, which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Snehil

DEPONENT
District Collector
DISTRICT COLLECTOR
KOZHIKODE



(OFFICE SEAL)

(SEAL)

The signature of the aforesaid deponent is verified by me and is found correct. Dated this 02nd day of August, 2024 at District Collectorate, Kozhikode.

DESIGNATION SEAL.

Ranjith S.V
Dy. Collector, LA (NH)
Collectorate, Kozhikode

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LIST OF ENCLOSURES

EXHIBIT

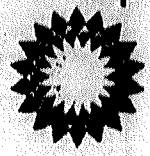
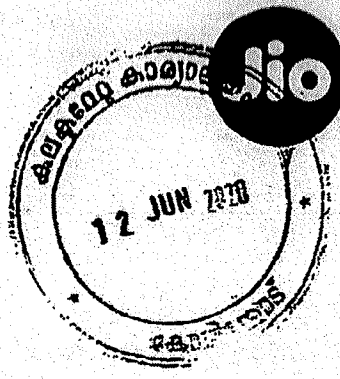
- R.1** copy of the application submitted by M/s. Reliance BP Mobility Limited vide letter number RBML/ DM/NOC/Perambra/21-22 /001 dated 07.07.2021
- R.2** Copy of the Letter no : DCKKD/6908/2021-D4 dated 01.06.2023 addressed to the Environmental Engineer, Kerala State Pollution Control Board, Kozhikode,
- R.3** The copy of the judgments No. : WP(c)4837 of 2023 dated 16.03.2023
- R.4** The copy of the judgment No. : WP(c) 19348 of 2023 dated 20.06.2023
- R.5** No objection certificate No. DCKKD/6908/2021-D4 dated 07.12.2023

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Ext : R1

B-17828

bp



Ref: RBML/DM/NOC/Perambra/21-22/001

Date: 7th July, 2021

To

The District Magistrate,
District Collectorate,
Civil Station,
Erannhippalam, Kozhikode, 673 020.

Dear Sir,

Subject: Application for No Objection Certificate for the proposed New Petroleum Retail Outlet of Reliance BP Mobility Limited at LHS of SH 38 (Ulliyeri -Perambra Road stretch) in Survey No. 198/4, Naduvannur Village, Koyilandy Taluk, Kozhikode District, Kerala, 673 614.

We propose to establish a Petroleum Retail Outlet at the said Land situated at LHS of SH 38(Ulliyeri -Perambra Road stretch) in Survey No. 198/4, Naduvannur Village, Koyilandy Taluk, Kozhikode District, Kerala, 673 614.

In view of the above, we enclose herewith 7 copies of drawings duly signed and sealed for your kind perusal.

We would request you to kindly grant "No Objection Certificate" at the earliest in favor of M/s **Reliance BP Mobility Limited** and forwarding the same along with our application to the Licensing Authority under Petroleum and Explosives Safety Organization (PESO) for obtaining a License in Form XIV, Petroleum Rules 2002. Kindly issue us 2 copies of approved drawing for our records.

Thanking You
Yours Sincerely
For Reliance BP Mobility Ltd

Jibu Samuel
State Business Development Manager-Kerala.
(Authorized Signatory)
Encl:a/a

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Ext: P-2

DCKKD/6908/2021-D4

I/393191/2023

കളക്ടറേറ്റ്, കോഴിക്കോട്

തീയതി: 01-06-2023

ജില്ലാ മജിസ്ട്രേറ്റ് & ജില്ലാ കളക്ടർ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ജില്ലാ ഓഫീസ്, കോഴിക്കോട്

സർ,

വിഷയം :- പെട്രോളിയം നിയമങ്ങളും ചട്ടങ്ങളും - പെട്രോളിയം വിൽപന നടത്തുന്നതിന് പെട്രോളിയം സംഭരണ ടാങ്ക് സ്ഥാപിക്കുന്നതിന് നിരാക്ഷേപപത്രം അനുവദിക്കുന്നതിനുള്ള അപേക്ഷ സംബന്ധിച്ച്.

സൂചന :- 1) ഡിവിഷണൽ റീട്ടെയ്ൽ ഹെഡ്, ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ, കൊച്ചിൻ ഡിവിഷണൽ ഓഫീസ്, പനമ്പിള്ളി നഗർ, കൊച്ചി-682036 എന്നവരുടെ 27.10.2022 ലെ അപേക്ഷ

2) ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ് കമ്പനി ഹരജിക്കാരനായുള്ള 421/2022 സിവിൽ അപ്പീൽ നമ്പർ കേന്ദ്രിലെ സുപ്രീം കോടതി വിധി

3) പെട്രോളിയം ആക്ട് പ്രകാരം ബന്ധപ്പെട്ട നാഷണൽ ഗ്രീൻ ടിബ്യൂണലിന്റെ ഉത്തരവ്

കൊയിലാണ്ടി താലൂക്ക്, നടുവണ്ണൂർ വില്ലേജ്, റീ സർവെ നമ്പർ 198/4 ൽ ഉൾപ്പെട്ട സ്ഥലത്ത് പെട്രോളിയം ഉല്പന്നങ്ങൾ സംഭരിച്ച് വിപണനം ചെയ്യുന്നതിനായി സംഭരണ ടാങ്കുകൾ സ്ഥാപിക്കുന്നതിന് ലൈസൻസ് സമ്പാദിക്കുന്നതിനുള്ള എൻ.ഒ.സി. അനുവദിക്കണമെന്ന് കാണിച്ച് സൂചന 1) പ്രകാരം അപേക്ഷ ലഭിച്ചിട്ടുണ്ട്. അപേക്ഷയുടെ പകർപ്പും സ്കെച്ചും ഇതോടൊപ്പം അയക്കുന്നു. അപേക്ഷ സംബന്ധിച്ച് അന്വേഷണം നടത്തി പെട്രോളിയം എൻ.ഒ.സി അനുവദിക്കുന്നതിൽ പ്രസ്തുത സ്ഥലത്ത് സൂചന 2) ൽ പരാമർശിച്ചിരിക്കുന്ന വേപ്പർ റിക്കവറി സിസ്റ്റം (Vapour Recovery System - VRS) സ്ഥാപിച്ചിട്ടുണ്ടോയെന്നും, സൂചന 3) എൻ ജി ടി ഉത്തരവിലെ പാർ 69(i), 69(ii) പൂർണ്ണമായും പാലിച്ചിട്ടുണ്ടോയെന്നും 07.01.2021 തീയതിയിലെ സെൻട്രൽ പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിന്റെ ഗൈഡ്ലൈൻസിൽ പറയുന്ന മുഴുവൻ കാര്യങ്ങളും പാലിക്കപ്പെട്ടിട്ടുണ്ടോയെന്നുറപ്പാക്കേണ്ടതാണ്. എൻ ഒ സി അനുവദിക്കുന്നതിൽ സുരക്ഷാപരമായ കാരണങ്ങളാൽ തടസ്സങ്ങൾ എന്തെങ്കിലുമുണ്ടോ എന്ന് പരിശോധിക്കേണ്ടതുമാണ്. മേൽപ്പറഞ്ഞ കാര്യങ്ങൾ സംബന്ധിച്ച സംക്ഷിപ്ത റിപ്പോർട്ട് ഈ കാര്യാലയത്തിലേക്ക് സമർപ്പിക്കേണ്ടതാണ്.

Signed by
Muhammed Rafeeq C
Date: 01-06-2023 14:16:31

വിശ്വാസപൂർവ്വം
അഡീഷണൽ ജില്ലാ മജിസ്ട്രേറ്റ്
ജില്ലാ മജിസ്ട്രേറ്റ് & ജില്ലാ കളക്ടർക്കുവേണ്ടി

ഉള്ളടക്കം - അപേക്ഷയും സ്കെച്ചും

Date: 01-06-2023

District Magistrate & District Collector

Environmental Engineer

Kerala State Pollution Control Board, District Office, Kozhikode

Sir,

Subject:- Petroleum Acts and Rules – Application for issuance of non objection certificate for setting up petroleum storage tank for the sale of petroleum –
Regarding

Reference:- 1) Application of Divisional Retail Head, Indian Oil Corporation, Cochin Divisional Office, Panambilly Nagar, Kochi-682036, dated 27.10.2022.

2) Judgment of Supreme Court in Civil Appeal No. 421/2022 arrayed Indian Oil Corporation Ltd. as Petitioner.

3) Order of National Green Tribunal relating to Petroleum Act

An application has been received as per reference (1) for the issuance of an NOC to obtain a license for setting up storage tanks for the storage and marketing of petroleum products on the land comprised in Re Survey No. 198/4 of Naduvannur Village in Koyilandi Taluk. Copy of application and sketch are sent herewith. While inquiring about the application for the issuance of petroleum NOC, it shall be ensured, whether Vapour Recovery System (VRS) mentioned in reference (2) has been installed at the said place, whether paras 69(i) and 69(ii) of the NGT Order under reference (3) have been fully complied with, and whether all those matters which are mentioned in the guidelines of the Central Pollution Control Board dated 07.01.2021 have been followed. It shall also be verified if there are any security related obstacles in issuing NOC. A brief report on the above matters shall be submitted to this office.

Yours faithfully,

Signed by

Muhammed Rafeeq C

Additional District Magistrate

For District Magistrate & District Collector

Date: 01-06-2023 14:16:31

Contents – Application and Sketch

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Ext: R3



2023:KER:16199

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

THURSDAY, THE 16TH DAY OF MARCH 2023 / 25TH PHALGUNA, 1944

WP(C) NO. 4837 OF 2023

PETITIONER/S:

THOMAS MATHEW
AGED 48 YEARS
S/O P.C MATHAI, PUNNAVLIL HOUSE - WEST OTHERA,
THIRUVALLA, PIN - 689101
BY ADVS.
R.SUNIL KUMAR
A.SALINI LAL
ARUN KRISHNA
NIKITHA SURESH

RESPONDENT/S:

- 1 THE DISTRICT COLLECTOR
COLLECTORATE, PATHANAMTHITTA, PIN - 689645
- 2 INDIAN OIL CORPORATION LIMITED
REP BY ITS DEPUTY GENERAL MANAGER, GROUND FLOOR,
PREMIER PARK, INCHAKKAL BYE PASS ROAD, VALLAKKADAVU
P.O, THIRUVANANTHAPURAM, PIN - 695008

R1 BY SMT. DEEPA NARAYANAN, SENIOR GOVERNMENT PLEADER
R2 BY SRI. M.GOIKRISHNAN NAMBIAR

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
16.03.2023, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

(10)



2023:KER:16199

WP(C) NO. 4837 OF 2023

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JUDGMENT

Petitioner is awarded with a petroleum dealership by the Indian Oil Corporation Limited – the 2nd respondent. In order to establish the same, as per Rule 144 of the Petroleum Rules, a No Objection Certificate has to be issued by the District Collector. The Oil Company has submitted Ext.P2 application, which is pending consideration before the District Collector, Pathanamthitta – the 1st respondent. The point highlighted by the petitioner in this writ petition is that, while considering the application, the District Collector shall not insist for consent to establish issued by the Pollution Control Board.

2. I have heard the learned Counsel for the petitioner Smt. A.Salini Lal, learned Senior Government Pleader Smt. Deepa Narayanan and the learned Standing Counsel Sri. M.Gopikrishnan Nambiar, and perused the pleadings and material on record.

3. In my considered opinion, in so far as the No Objection Certificate to be issued by the District Collector is concerned, under Rule 144 of the Petroleum Rules, it is an independent decision to be taken by the District Collector irrespective of the consent to establish

(11)



2023:KER:16199

WP(C) NO. 4837 OF 2023

-3-

issued by the Pollution Control Board. The Pollution Control Board is a statutory entity which has to issue the consent for establishment by the parameters provided for it under the Environmental Protection Laws and Rules.

4. In that view of the matter, there will be a direction to the 1st respondent to finalize Ext.P2 application submitted by the Oil Company independent of any establishment permit issued by the Pollution Control Board, at the earliest, and at any rate, within one month from the date of receipt of a copy of this judgment.

The writ petition is disposed of accordingly.

Sd/-

SHAJI P. CHALY

JUDGE

uu

16.03.2023

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2023:KER:16199

WP(C) NO. 4837 OF 2023

-4-

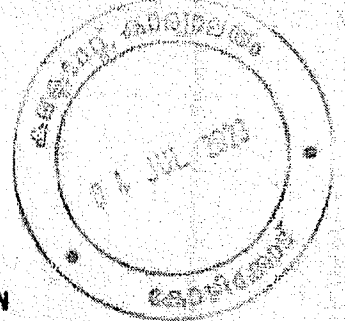
APPENDIX OF WP(C) 4837/2023

PETITIONER EXHIBITS

- | | |
|------------|---|
| Exhibit P1 | COPY OF THE LETTER OF INTENT ISSUED BY THE 2ND RESPONDENT IN FAVOUR OF PETITIONER DATED 14/5/2021 |
| Exhibit P2 | COPY OF THE APPLICATION BEFORE THE DISTRICT COLLECTOR DATED 28/9/21 |
| Exhibit P3 | COPY OF THE CIRCULAR OF THE 3RD RESPONDENT DATED 18/8/2020 |
| Exhibit P4 | COPY OF THE JUDGMENT IN W.P(C) NO: 15637/2021 |

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Neutral Citation Number : 2023:KER:34437



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 20TH DAY OF JUNE 2023 / 30TH JYAISHTA, 1945WP(C) NO. 19348 OF 2023PETITIONER:

SHEKEEN IMBICHI MOIDY
 AGED 21 YEARS
 S/O IMBICHI MOIDY UTHARADATH PADIKKAL HOUSE NADUVANNUR,
 KOYILANDY TALUK KOZHIKODE DISTRICT, PIN - 673305
 BY ADVS.
 R.SUNIL KUMAR
 A.SALINI LAL

RESPONDENTS:

- 1 THE DISTRICT COLLECTOR
 COLLECTORATE, CIVIL STATION ROAD KOZHIKODE-, PIN - 673020
- 2 RELIANCE BP MOBILITY LIMITED
 REP BY ITS STATE BUSINESS DEVELOPMENT MANAGER 1ST FLOOR,
 CHNADRIKA CHAMBERS, S.A ROAD VYTTILLA JN, COCHIN-, PIN -
 682019
- 3 THE KERALA STATE POLLUTION CONTROL BOARD
 REPRESENTED BY ITS CHAIRMAN PATTOM P.O,
 THIRUVANANTHAPURAM-, PIN - 695004
 BY ADVS.
 GOVERNMENT PLEADER
 G.RANJITA
 SHIFANA SHAFEEQ(K/000768/2023)
 SHAIMA .U.(S-1565)

SRI.B.S.SYAMANTAK, GP, SMT.RANJITHA.G FOR R2,
 SRI.T.NAVEEN, SC FOR R3

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
 20.06.2023, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

(14)

Neutral Citation Number :2023:KER:34437

WP(C) NO. 19348 OF 2023

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P.V.KUNHIKRISHNAN, J.

=====

W.P.(C) No. 19348 of 2023

=====

Dated this the 20th day of June, 2023

=====

JUDGMENT

The above writ petition is filed with the following prayers:-

- i. To issue a writ of mandamus or any other appropriate writ order or direction, directing the 1st respondent to consider Exhibit P-2 application taking in to consideration Exhibit P-4.
- ii. Pass such other orders as this Hon'ble court deems fit and proper in the facts and circumstances of the case.
- iii. To dispense with the translation of documents in vernacular language. [SIC]

2. Petitioner, for the purpose of starting a retail petroleum outlet, was issued with Ext.P1 Letter of Intent by the 2nd respondent. It is submitted that after getting Ext.P1 the 2nd respondent has applied for 'No objection Certificate' before the district collector as per Ext. P2. But the 1st respondent is not considering the application stating that there is a Circular issued by the Kerala State Pollution Control Board dated 18.08.2020. It is submitted that in *Reliance Industries and others Vs The Commissioner of Land Revenue and others* [2007(2) KHC 346], this court observed

WP(C) NO. 19348 OF 2023

3

that the district authority while considering the application for No Objection Certificate need not consider it only as per Rule 144 of the petroleum Rules. Hence this writ petition is filed for issuing a direction to the 1st respondent to consider Ext.P2 application, without looking in to the Circular issued by the Kerala State State Pollution Control Board.

3. Heard the learned counsel for the petitioner, learned Government Pleader for the 1st respondent. I also heard the respective Standing Counsel appearing for respondent Nos.2 and 3.

4. After hearing both sides and also considering the dictum laid down by this Court in *Reliance Industries (supra)* and also considering the fact that in a similar situation, this Court has passed Ext.P4 judgment, I think the prayer in this Writ petition can be disposed of with the following directions:-

Accordingly, this Writ petition is disposed of with following directions:

- 1) The 1st respondent is directed to consider Ext. P-2 application in the light of Ext. P-4 judgment as expeditiously as possible, at any rate, within 1 month from the date of receipt of a certified copy of this judgment.

(16)

Neutral Citation Number :2023:KER:34437

WP(C) NO. 19348 OF 2023

4

- 2) The petitioner will produce a certified copy of this judgment along with a copy of this Writ petition to the 1st respondent for compliance.

Sd/-

P. V. KUNHIKRISHNAN

JUDGE

MUS

(17)

Neutral Citation Number :2023:KER:34437

WP(C) NO. 19348 OF 2023

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APPENDIX OF WP(C) 19348/2023

PETITIONER EXHIBITS

- | | |
|------------|---|
| Exhibit P1 | COPY OF THE LETTER OF INTENT ISSUED BY THE 2ND RESPONDENT IN FAVOUR OF PETITIONER |
| Exhibit P2 | COPY OF THE APPLICATION BEFORE THE DISTRICT COLLECTOR DATED 7/7/2021 |
| Exhibit P3 | COPY OF THE CIRCULAR OF THE 3RD RESPONDENT DATED 18/8/2020 |
| Exhibit P4 | COPY OF THE JUDGMENT IN W.P(C) NO: 4837/2023 DATED 16/3/2023 |
| Exhibit P5 | COPY OF THE CIRCULAR DATED 1/6/23 ISSUED BY THE 3RD RESPONDENT |

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LSGD/JD/KKD/494/2023-H2

22628/2023



Government of Kerala
Local Self Government Department

നമ്പർ: LSGD/JD/KKD/494/2023-H2

ജോയിന്റ് ഡയറക്ടറുടെ കാര്യാലയം,
സിവിൽസ്പെഷൽ, കോഴിക്കോട് - 673 020,
ഫോൺ നം.0495-2371916 , 2371799,
തീയതി: 22-06-2023
e-mail: jldsgdkzd@gmail.com, ddpkzd@gmail.com

നഗരസൂത്രകൻ,
കോഴിക്കോട്.

ശ്രീ.കുമാർ ഇമ്പിളി ഹൈദർ,
ഉത്തരായത്ത് പടിക്കൽ വീട്,
വാകയാട്, അവിടനല്ലൂർ,
നടുവണ്ണൂർ-673614.

സർ,

വിഷയം :- ജോയിന്റ് ഡയറക്ടറുടെ കാര്യാലയം, കോഴിക്കോട് - നടുവണ്ണൂർ
ഗ്രാമപഞ്ചായത്ത്-മാസ്റ്റർപ്ലാൻ പ്രകാരമുള്ള ഇനം വ്യക്തമാക്കുന്നത്
സംബന്ധിച്ച്.

സ്വപന :- താങ്കളുടെ 01/06/2023-ലെ അപേക്ഷ

സ്വപന പ്രകാരമുള്ള താങ്കളുടെ അപേക്ഷയിൽ താഴെ പറയുന്ന വിവരങ്ങൾ
അറിയിക്കുന്നു.

നടുവണ്ണൂർ ഗ്രാമപഞ്ചായത്ത് ഉൾപ്പെടുന്ന പ്രദേശത്ത് കേരള നഗര-ഗ്രാമാസൂത്രണ
അക്ട് 2016 പ്രകാരമുള്ള അംഗീകൃത മാസ്റ്റർപ്ലാനോ വിശദ നഗരസൂത്രണ
പദ്ധതികളോ നിലവിലില്ല എന്ന വിവരം അറിയിക്കുന്നു.

വിശ്വസ്തയോടെ,
Signed by
Girish Kumar T.K
Date: 22-06-2023 16:56:24
നഗരസൂത്രകൻ

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Government of Kerala

Local Self Government Department

Number. LSGD/JD/KKD/494/2023-H2

Office of the Joint Director,
Civil Station, Kozhikode - 673 020,
Phone No. 0495-2371916, 2371799.

Date.22-06-2023

e-mail: jdlsjdkzd@gmail.com, ddpkzd@gmail.com

Urban Planner,
Kozhikode.

Shri. Shakeen Impichi Moidi
Uttaradath Padikal House,
Vakayadu, Avidanallur,
Naduvannur-673614.

Sir,

Subject:- Office of the Joint Director, Kozhikode – Natuvannur Grama
Panchayat – Clarification of item under Master Plan- Regarding

Reference:- Your application dated 01/06/2023.

The following details are being informed on your application under reference.

It is informed that there is no approved master plan or detailed town planning schemes under The Kerala Town and Country Planning Act 2016 in force in the area including Naduvannur Grama Panchayath.

Yours faithfully,

Signed by

Girish Kumar T K

Urban Planner

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Ext : R5

DCKKD/6908/2021-D4

I/448753/2023

No objection certificate
(see rule 144)

Date :- 07-12-2023

Subject :- No objection certificate

With reference to the application dated 07/07/2021 submitted by Reliance B P Mobility Limited and in pursuance of rule 144 Of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002, Reliance B P Mobility Limited for storage of petroleum products in their premises Re Survey No. 198/4, in Naduvannur Desom Naduvannur Village Koyilandy Taluk Kozhikode District Kerala State as shown in the site plan duly endorsed and enclosed herewith.

(1) The following particulars have been considered while issuing this no objection certificate, that -

(a) Possession of the site by the applicant is lawful and authorization from land owner or lease holder for developing premises under these rules for storage of petroleum products.

(b) Interest of public, specially the facilities like schools hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided

(c) Traffic density and impact on traffic;

(d) Conformity of proposal to the local or area development planning;

(e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;

(f) Genuineness of the purpose;

(g) Any other matter pertinent to public safety;

(2) It is the responsibility of the Reliance B P Mobility Limited to install the Vapor Recovery System and are insisted to follow the guidelines issued in the office memorandum dated 07.01.2020 of Central pollution Control Board.

Additional District Magistrate

Kozhikode

To
Reliance B P Mobility Limited

Copy to,

1) The District Police Chief (Rural) Vadakara

Signed by

Muhammed Rafeeq C

Date: 07-12-2023 14:18:56

(21)

DCKKD/6908/2021-D4

SN2
1 copy

V/448753/2023

- 2) The Tahsildar, Koyilandy
- 3) The District Fire Officer , Fire & Rescue Services ,Kozhikode
- 4) The Ex Engineer PWD Roads Division, Kozhikode
- 5) Stock File

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 188 OF
2024 (SZ)**

Muhammed Risham

...Applicant

Versus

District Collector, Kozhikode

....Respondents

**AFFIDAVIT FILED BY THE DISTRICT
COLLECTOR, KOZHICODE/
1ST RESPONDENT**

E.K. KUMARESAN,

**Standing Counsel for Government
of kerala**

No.6, Indian Chambers (SICCI)

Annex Building, Ground Floor,

Esplanade, Chennai - 600 108.

Cell No: 9597435955